BENCH-I

## KOLKATA

C.P(IB) No.244/KB/2017

		Hon'ble Member (J) Shri Hon'ble Member (J) Shri	
ATTENDANCE-CUM-C	RDER SHEET OF THE H	EARING ON 04th October	2017, 10.30 A.M
Name of the Company	Burn Standard Company Ltd		
SM(Ca)	PANERAL AND COMPANY	y ormed \$ Line of the	08 14
Under Section	IBC		
No. Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
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For Burn Francisk Union
M. Bayamuddin J. Burn Standand Ex-Employee
. Megnath Dutla Welfaro Association. J. Samisthe Glosh ARTHA KAMEN SENTER FORKULAME Swansham Brattacharya with Baux of Ridia Amiya Komar Sun Sun Muito Baux of Ridia Burn Steundard. (Corporate) mb-son-magnation ~ 如果 Steam options in 4/10/17

## ORDER

Ld. Resolution Professional (RP) as well as Ld. Advocates on behalf of the operational creditors, corporate debtor and workers' unions & officers' associations are present.

Ld. RP has filed progress report which may be taken on record. Certain representative of employees as well as ex-employees association are making allegations against the decision of the RP, which is premature at this stage. Let the resolution plan be submitted by the RP. Applicants may file their applications before the RP during the moratorium period and he will decide on the same. Any claimant if aggrieved to the functioning of the RP, they can prefer complaint to the Board in such form as prescribed u/s. 217 of the I & B Code, 2016.

RP is further directed to up-load the claim of all the employees as well as ex-employees on the website.

List the matter on 07/11/2017 for further order.

(Jinan K.R.)

Member (J)

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(Vijai Pratap Singh) Member (J)